Annexure - 2

Name of corporate debtor: Santosh Hospitals Private Limited (Under Liquidation); **Date of commencement of liquidation:** 17.12.2019; **List of stakeholders as on:** 22.10.2026

List of unsecured financial creditors
(Amount in Rs.)

Sl. No	Name of Creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	Muthoot Fincorp Limited	10.01.2020	65,77,65,201.00	65,38,39,030.00	Principal and interest	-	97.26	Nil	Nil	39,26,171.00	Nil	**Refer Note 1, 2 and 3**
2	Indian Overseas Bank	16.01.2020	1,58,20,000.00	1,58,20,000.00	Bank Guarantee provided	-	2.35	Nil	Nil	Nil	Nil	
Total			**67,35,85,201.00**	**66,96,59,030.00**	-	-	**99.61**	-	-	**39,26,171.00**	-	

Note 1: Indian Overseas Bank submitted a claim of Rs. 1,58,20,000/- as on the liquidation commencement date, secured by fixed deposits of an equivalent amount; however, the charge was not registered with the ROC, and the Bank could not be recognised as a secured creditor under Section 77(3) of the Companies Act, 2013. The Bank subsequently liquidated the fixed deposits upon invocation of the bank guarantees and discharged the guarantees. The Liquidator filed IA/482/2020 in IBA/434/2019 before the Hon'ble NCLT, Chennai Bench, challenging the same. The matter is pending before the Hon'ble NCLT as on the date of this modified List of stakeholders.

Note 2: A Claim received from M/s Santosh Trust in Form D (as financial creditor) has been kept in abeyance as they have not replied to the various queries raised and clarifications sought by the Liquidator.

Note 3: A Claim was received from one Mr. A Lakshmanan, claiming to be a financial creditor. However, since he has not provided proof of payment of the loan amount given by him to the bank account of the Company and as the books of account neither show any amounts received from him nor any amounts as due and payable to him, his claim has not been considered. Further, his claim was received only on 8th February 2020, after the last date for receipt of claims. Hence, he has been advised to approach this Hon'ble Tribunal for condonation in delay in submission of the claim and then submit the same along with the proof of extending the loan by way of credit to the bank account of the Company.

For SANTOSH HOSPITALS PRIVATE LIMITED
(Under Liquidation)

Deepa V. Ramani

DEEPA VENKAT RAMANI
LIQUIDATOR
Reg.No.IBBI/IPA-002/IP-N00118/2017-2018/10287